

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA

**LIBRARY**

OA. 350/1576/2019

Date of order: 04.01.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Mr. Tarun Shridhar, Administrative Member

Nilambar Nath Karan, son of Nepal Chandra  
Karan, aged about 27 years, working as Track  
Maintainer Grade-IV under Sr. Section Enginner/  
P.Way/Tamluk, S. E. Rly., residing at Vill- Keshiary  
Bhunia, P.O.- Patapur, Dist- Midnapur, Pin- 721152.

..... Applicant.

-Versus-

1. Union of India, Service though  
The General Manager, S.E. Rly, Garden  
Reach, Kolkata - 43.
2. The Sr. Divisional Personnel Officer,  
S.E. Rly, P.O - Kharagpur,  
Dist. - Paschim Midnapur, 721301.
3. The Senior Division Engineer,  
S. E. Rly., P.O- Kharagpur, Dist-  
Paschim Midnapur- 721301.

..... Respondents.

For the Applicant : Mr. A. Chakraborty, Counsel  
Ms. P. Mondal, Counsel

For the Respondents : Mr. A. K. Datta, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. This OA has been preferred by the applicant to seek the following reliefs:

*"8(a) An order do issue directing the respondents to communicate the gradings recorded in the APAR in respect of the applicant enabling him to make a representation for upgradation and if APAR is upgraded, necessary posting order in the post of Junior Engineer may be issued.*

*(b) An order to issue directing the respondents to consider the representation made by the applicant before the authority concerned and his prayer is allowed he may be granted promotion with all consequential benefit."*

3. Ld. Counsel for applicant submits that the applicant had preferred a representation on 22.11.2019 in regard to selection for promotion to the post of J.E. which has not yet been disposed of by the respondent authorities.



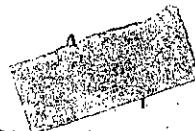
4. Ld. Counsel for applicant also submits that he would be satisfied if a direction is given to the Respondent No. 2 or any other competent authority to dispose of the representation of the applicant in a time bound manner.

5. Accordingly, we direct the concerned respondent no. 2 or any other competent authority to consider the grievance of the applicant, as highlighted in his representation dated 22.11.2019 and after proper verification of records, to decide the same in accordance with law issuing an appropriate order or a reasoned and speaking order, within a period of 2 months from the date of receipt of copy of this order.

6. It is made clear that we have not entered into the merits of this matter and therefore, all points are kept open for consideration.

7. The present OA accordingly stands disposed of. No costs.

  
 (Tarun Shridhar)  
 Member (A)

  
 (Bidisha Banerjee)  
 Member (J)

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